

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH
SPECIAL BENCH

ITEM No. 105
(IB)-534(PB)/2023

IN THE MATTER OF:

Ambica Enclave Private Limited

.... Petitioner/Applicant

v.

Proplarity Infrastructure Pvt Ltd

.... Respondent

Order U/s. 7 of Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 11.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Alok Tripathi Advocate

For the Respondent :

ORDER

As prayed by the Ld. Counsel appearing for the Petitioner one week's time is granted for clarifying the date of default mentioned in the affidavit incorrectly. At his request, list the matter on 03.10.2023.

In the meantime, Ld. Counsel for the Petitioner shall also file a copy of the report of default to be submitted before the NeSL.

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)

11.09.2023
Lalit